

Implementation of Awards of National Industrial Tribunal

@@@1373 **SHRIMATI KAMLA SINHA**: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item under the caption "Rashtriya Audyogik Panchat Per Amal ko lekar Bakheda" published in the Janasatha dated the 11th July, 1991 regarding the implementation of award of National Industrial Tribunal in favour of employees of the Regional Rural Banks; and

(b) if so, the details thereof and by when the Government are going to implement the award?

THE MINISTER OF FINANCE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) In the newsitem, it was alleged that the award of the National Industrial Tribunal relating to employees of Regional Rural Banks (RRBs) has not been fully implemented in RRBs and the promotion has been stopped and that the daily wagers who were to be regularised from the date of their appointment have not been so regularised. Government has already allowed employees of RRBs pay scales etc, as applicable to equated posts in Sponsor Banks w.e.f. 1-1-91. No orders have been issued by Government regarding stoppage of promotions in RRBs. A Working Group created by National Bank for Agriculture and Rural Development (NABARD) will consider matters relating to promotion policy in RRBs, framing of service regulation and also for considering any other matters affecting such employees.

@@@Previously Unstarred Question No. 1826, transferred from 2nd August, 1991.

12.00 NOON

PAPERS LAID ON THE TABLE

I. Report (1988-89) of Indira Gandhi National open University and related papers.

II. Report and Accounts (1989-90) of the National Institute of Educational Planning and Administration, New Delhi and related papers.

III. Report and Accounts (1989-90) of the Indian Council of Philosophical Research New Delhi and related papers.

IV. Accounts (1978-89) of National Council of Educational Research and Training, New Delhi and related papers.

V. Report (1989-90) of National Council of Educational Research and Training, New Delhi and related papers.

VI. Accounts (1987-88) of the Institutions Maintained by the University of Delhi and related papers.

VII. Notification under the Pondicherry University Act, 1985.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) KUM. MAMTA BANERJEE: Sir, I lay on the Table —

I. (1) A copy each (in English and Hindi) of the following papers under Section 28 of the Indira Gandhi National Open University Act, 1985:—

(i) Annual Report of the Indira Gandhi National Open University, for the year 1988-89.

(ii) Review by Government on the working of the University

[Kum. Mama Banerjee]

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the Papers mentioned at (1) above.

[Placed in Library See No. LT-178/91 for (1) and (2)]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Institute of Educational Planning and Administration, New Delhi, for the year 1989-90 together with the Audit Report on the Accounts.

- (b) Review by Government on the working of the Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library See No. LT-179/91 for (a) to (c)].

III. (a) Annual Report and Accounts of the Indian Council of Philosophical Research, New Delhi, for the year 1989-90, together with the Audit Report on the Accounts.

- (b) Review by Government on the working of the Council.

[Placed in Library See No. LT-180/91 for (a) and (b)]

IV. (a) Annual Accounts of the National Council of Educational Research and Training, New Delhi for the year 1988-89 and the Audit Report thereon.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library See No. LT-181/91 for (a) and (b)].

V. (a) Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1989-90.

- (b) Statement by Government accepting the above Report.

- (c) Statement giving reasons for the delay in laying the papers

mentioned at (a) above.

[Placed in Library See No. LT-184/91 for (a) to (c)]

VI. (a) Annual Accounts of the Institutions Maintained by the University of Delhi, for the year 1987-88 and the Audit Report thereon.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library See No. LT-183/91 for (a) and (b)].

VII. A copy (in English and Hindi) of the Pondicherry University, Notification No. 25, dated the 23rd June, 1990, publishing the First Ordinance Governing Academic matters of Pondicherry University under sub-section (2) of Section 44 of the Pondicherry University Act, 1985.

[Placed in Library See No. LT-185/91]

[The Deputy Chairman in the Chair]

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): उपसभापति महोदया, मुझे इस पर आपत्ति है। मेरी आपत्ति यह है कि एक बहुत बड़ा संवैधानिक संकट उत्पन्न हो गया है। केन्द्रीय मंत्रिमण्डल के एक मंत्री ने त्याग-पत्र द दिया है। मन्त्रालय से आते ही वे सीधे राष्ट्रपति जी से मिले। (व्यवधान)

उपसभापति: यह पेपर थोड़े ले कर रहे हैं (व्यवधान)

श्री सत्य प्रकाश मालवीय: बहुत बड़ा संवैधानिक संकट है। यह बताया जाए कि मंत्री महोदय का त्याग-पत्र स्वीकार किया गया है या नहीं किया गया है। (व्यवधान)

उपसभापति: पहले पेपर तो ले होने दीजिये (व्यवधान)

श्री सत्य प्रकाश मालवीय: मंत्रिमण्डल की जवाइंट रिस्पॉन्सिबिलिटी है जिसमें कैबिनेट मंत्री, राज्य मंत्री, उप-

मंत्री और पार्लियामेंटरी सेक्रेटरी भी हैं। यह संवैधानिक संकट है इसलिए सरकार का कोई भी मंत्री सभा के फटल पर कागज नहीं रख सकता है। यही मेरी आपत्ति है।

उपसभापति: मालवीय जी, जिन नितियों ने पत्र रखे हैं अगर उन में किसी ने त्याग-पत्र दिया होता तो मैं यकीनन आपकी बात सुनती। इन लोगों ने तो त्याग-पत्र नहीं दिया है इसलिए यह सवाल पड़ा नहीं होता।

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): The question is whether it has got to do with Cavery or something else: why he has given the resignation.

THE DEPUTY CHAIRMAN: How do I know? He didn't send his resignation to me.

Report and Accounts (1989-90) of National Institute of Health and Family Welfare, New Delhi and related papers

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MAKHAN LAL FOTEDAR): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report of the National Institute of Health and Family Welfare, New Delhi, for the year 1989-90.

(ii) Annual Accounts of the National Institute of Health and Family Welfare, New Delhi, for the year 1989-90 and the Audit Report thereon.

[Placed in Library. See No. LT-194/91]

(iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above

[Placed in Library. See No. LT—/91.]

I. Report and Accounts (1989-90) of the Central Wakf Council, New Delhi and related papers.

II. Report (from July, 1986 to June 1987) by the Commissioner for Linguistic Minorities in India and related papers.

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Madam, I lay on the Table:—

I. A copy each (in English and Hindi) of the following papers:—

(i) Annual Report of the Central Wakf Council, New Delhi, for the year 1989-90.

(ii) Annual Accounts of the Central Wakf Council, New Delhi, for the year 1989-90 and the Audit Report thereon.

(iii) Review by Government on the working of the Council.

(iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above. [Placed in Library See No. LT-187/91 for (i) to (iv)].

II A copy (in English and Hindi) of the Twenty-seventh Report by the Commissioner for Linguistic Minorities in India for the period from July, 1986 to June, 1987 together with an Explanatory Note on the Report.

[Placed in Library See No. LT-189/91].

SHRI ASHIS SEN (West Bengal): Madam, I am on a point of order. Madam, Mr. Sitaram Kesri, the Minister, has laid the Report by the Commissioner for Linguistic Minorities which relates to the period from July, 1986 to June, 1987. It has been submitted now but why is there no statement about the delay in the submission of the report? It has been lying for so many years and why did he come forward so late for submitting it here? We must have an explanation from him as to why he is not giving any reasons for the delay in laying the report here.